

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 314**  
CAA-74/ND/2021

**IN THE MATTER OF:**

M/s. Manoj Properties Pvt. Ltd. with Rail Anchor India Pvt. Ltd.

**.....APPLICANT/PETITIONER**

**SECTION**  
**U/s 230/232**

**Order delivered on 15.05.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	
For the IT Dept.	:	Mr. Ruchir Bhatia Sr Sc & Mr. Pratyaksh Gupta Jr Sc with Adv Asha Gupta
For the OL	:	Adv. Tanuja Rawat

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **24.07.2023**.

Sd/-  
**(Court Officer)**